

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 820/2020

I K AGENCIES PRIVATE LIMITED
(FORMERLY KNOWN AS DIPCO PRIVATE LIMITED)

APPELLANT(S)

VERSUS

JAYESH SANGHRAJKA & ORS.

RESPONDENT(S)

O R D E R

1. IA No.18071/2020 is allowed.
2. In the facts and circumstances of the case, we find no ground to interfere with the impugned order passed by the Tribunal. The appeal is, accordingly, dismissed.
3. However, the appellant may raise appropriate objections before the NCLT, in accordance with law.
4. Pending application(s), if any, shall stand disposed of.

.....J.
[ARUN MISHRA]

.....J.
[INDIRA BANERJEE]

NEW DELHI;
FEBRUARY 10, 2020.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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VERSUS

JAYESH SANGHRAJKA & ORS.

RESPONDENT(S)

(FOR ADMISSION and IA No.18071/2020-APPLICATION FOR SUBSTITUTION
and IA No.18067/2020-EX-PARTE STAY and IA No.18070/2020-PERMISSION
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 18071/2020 - APPLICATION FOR SUBSTITUTION

IA No. 18067/2020 - EX-PARTE STAY

IA No. 19976/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 18070/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-02-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MS. JUSTICE INDIRA BANERJEEFor Appellant(s) Mr. C.U. Singh, Sr. Adv.
Mr. Varun Singh, Adv.
Mr. Gaurav Nair, Adv.
Mr. Kritya Sinha, Adv.
Mr. Rohit K. Singh, AORFor Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Tishampati Sen, Adv.
Mr. Chintan Gandhi, Adv.
Ms. Riddhi Sancheti, Adv.
Ms. Abhisree Saujanya, Adv.
Ms. Aarti Kumar, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Pranay Goyal, Adv.
Mr. D. Shah, Adv.
Mr. Chiranjivi Sharma, Adv.
Mr. Deepak Joshi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appeal is dismissed, in terms of the signed order.

(NARENDRA PRASAD)
A.R-CUM-P.S.(JAGDISH CHANDER)
COURT MASTER

(Signed order is placed on the file)